

S.No.2

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
09-05-2024 AT 10:30 AM**

CP (IB) No. 377/7/HDB/2018

AND

IA(IBC) 900/2024 in CP (IB) No. 377/7/HDB/2018

u/s. 7 of IBC, 2016

IN THE MATTER OF:

State Bank of India

...Financial Creditor

AND

Varam Bioenergy Private Limited

...Corporate Debtor

C O R A M:-

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)

SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)

ORDER

IA(IBC) 900/2024

Learned Counsel Mr Manoj Mishra, for liquidator present through Video Conference.

This is an application seeking for extension of liquidation period by three months.

Having regard to the facts and circumstances of this and in the interest of liquidation of the Corporate Debtor. This application is allowed and liquidation period is extended by three months effective from 16.04.2024 with a direction to the liquidator to complete the same within the extended period.

Accordingly, **this application is allowed and disposed of.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)